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(b) and (c) A party has alleged that the Minerals and Metals Trading Corporation supplied inferior quality rough diamonds. The allegation is under investigation by the Central Bureau of Investigation.]

राज्यों द्वारा विमान सेवा का चालू किया जाना

*157. श्री जगदीश जोशी:

्श्रीकल्पनाथः

श्री गुणानंद ठाकुर :

श्री नागेश्वर प्रसाद शाही :

श्री नत्थी सिंह :

क्या पर्यटन श्रौर नागर विमानन मंत्री यह बताने की कृपा करेगे कि:

- (क) सरकार ने राज्यों में ग्रांतरिक सार्व-जनिक विमान यातायात का विकास करने के लिए क्या कार्यवाही की है; ग्रीर
- (ख) क्या राज्य सरकारों को ग्रयने-भ्रयने क्षेत्र में उन वायुमार्गों पर जहां इंडियन एयर लाइस कारपोरेशन कोई सेवा नहीं चला रहा है, भ्रपनी विमान सेवा चलाने की ग्रनुमित दी गई है ?

†[Air Services by States

157. SHRI JAGDISH JOSHI :
SHRI KALP NATH :
SHRI GUNANAND THAKUR :
SHRI NAGESHWAR PRASAD
SHAHI :

SHRI NATHI SINGH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) what steps have been taken by Government for the development of internal public air traffic in the States; and
- (b) whether State Governments have been permitted to operate their own air services on air routes in their respective areas where Indian Air Lines Corporation is not operating any service ?]

पर्यटन श्रौर नागर विमानन मंत्री (श्री राजबहादूर): (क) ग्रौर (ख) वाय निगम ग्रधिनियम के ग्रन्त-र्गत हालांकि अतर्देशीय अनुसूचित परिचालनों पर इडियन एरयलाइन्स का एकाधिकार है फिर भी जिन स्थानों पर इण्डियन एयरलाइन्स भ्रपनी सेवा परिचालित नहीं करती वहां के लिए निजी परिचालकों को अनमति देने की अधिनियम में व्यवस्था है। इस दष्टि से जहां कहीं राज्य सरकारे भ्रावश्यक समझेगी ऐसे परिचालनो के लिए सरकार को श्रापत्ति नही होगी । श्रपने दायित्वो के अनकप इण्डियन एयरलाइन्स सभी महत्वपूर्ण ग्रौद्योगिक एव पर्यटक केन्द्रों के लिए विमान सेवाए चला रही है। विमानन ईधन की कीमन मे अन्यधिक वद्धि तथा विमान बेडे की सीमिन क्षमना के कारण राज्यो के म्रांतर्वर्ती छोटे-छोटे संकटरो तक म्रपने मार्ग-जाल को बढ़ाना कारपोरेशन के लिए सम्भव नहीं होगा ।

चार्टर परिचालनों के लिए किसी भी राज्य मरकार के पाम अनुमूचित परिमट नहीं है, और नहीं वायुयान नियम 1937 के अनुसार नियमित विमान सेवाओं के परिचालन के लिए किसी राज्य सरकार ने नागर विमानन के महानिदेशक से अनुमति मागी हैं।

TITHE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHA-DUR): (a) and (b) Although under the Air Corporations Act, Indian Airlines have a monopoly over domestic scheduled operations, the Act provides for private operators being permitted to operate service between points not served by Indian Airlines. In this view, Government will have no objection to such operations wherever State Governments consider them necessary. Indian Airlines, consistent with its obligations, is providing air services to all important industrial and tourist centres. Because of the steep increase in the price of aviation fuel and its limited fleet capacity, it may not be possible for the Corporation to extend its network to cover short sectors within States.

^[] English translation.

No State Government holds a non-scheduled permit for charter operations no State Government has applied for permission to Director General of Civil Aviation for operation of regular air services in terms of Aircraft Rules 1937.]

Air Services between India & Pakistan

*158. SHRI MAHENDRA BAHADUR SINGH:

> SHRI GANESH LAL MALI: SHRI V. V. SWAMINATHAN

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether talks have been held between India and Pakistan about resumption of air services between the two countries and for restoration of mutual over-flight facilities: and
 - (b) if so, what are the results thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHA-DUR): (a) and (b) In pursuance of the Joint Communiuge signed with Pakistan on September 14, 1974, an Indian delegation left for Pakistan on November 17, 1974 to discuss the 1971 case arising out of the hijacking and destruction of an Indian Airlines plane and the question of resumption of air links including overflights as envisaged in the Simla Agreement. Further developments will depend upon the outcome of these talks.

Coordination among iron-ore producing countries

*159. SHRI KALI MUKHERJEE: SHRI KALYAN ROY: DR. Z. A. AHMAD: SHRI J. S. TILAK: SHRI KRISHAN KANT:

Will the minister of COMMERCE be made to bring about co-ordination among export of coffee under the International

the iron-ore producing countries to secure better price for their mineral?

MINISTER OF COMMERCE THE (PROF. D. P. CHATTOPADHYAYA):

A statement is laid on the Table of the

Statement

A Ministerial meeting of the Group of iron Ore Exporting countries was held in Geneva from 4th to 6th November 1974. It expressed concern at the unfavourable trend in the terms of trade for the exports of iron ore and affirmed the need for closeco-operation among producers of iron ore and for providing a permanent mechanism or institution to continue the work which had been carried on by the Group. It was decided to establish a preparatory Committee of senior officials to examine the form and detailed provisions for an Association of Iron Ore Exporting countries, for consideration at the next Ministerial meeting to be held in March-April 1975.

Export of Coffee

*160. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

> SHRIMATI SUMITRA G. KUL-KARNI:

SHRIMATI PRATIBHA SINGH:

Will the Minister of COMMERCE be preased to state :

- (a) the quota of coffee allocated to India tor export by the International Coffee Council in comparison to other countries during the last two years; and
- (b) the amount of foreign exchange earned due to export of coffee during the last two years?

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA) pleased to state the details of the progress (a) The system of fixation of quotas for